

B-4

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**TP No. 94/397-398/NCLT/AHM/2016 (New)
C.P. No. 34/397-398/CLB/MB/2015 (Old)**

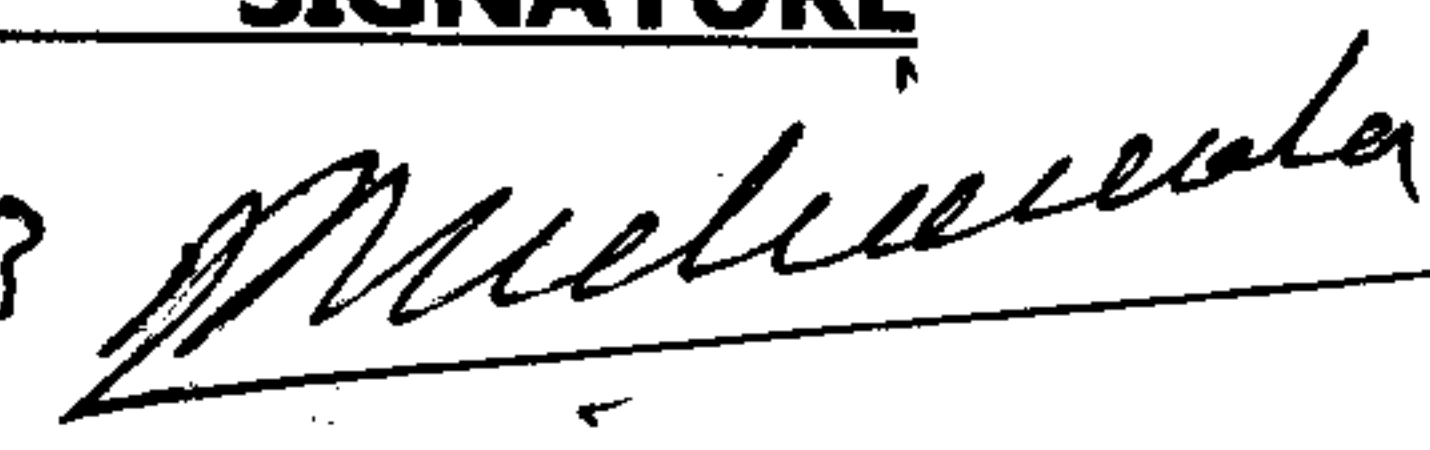
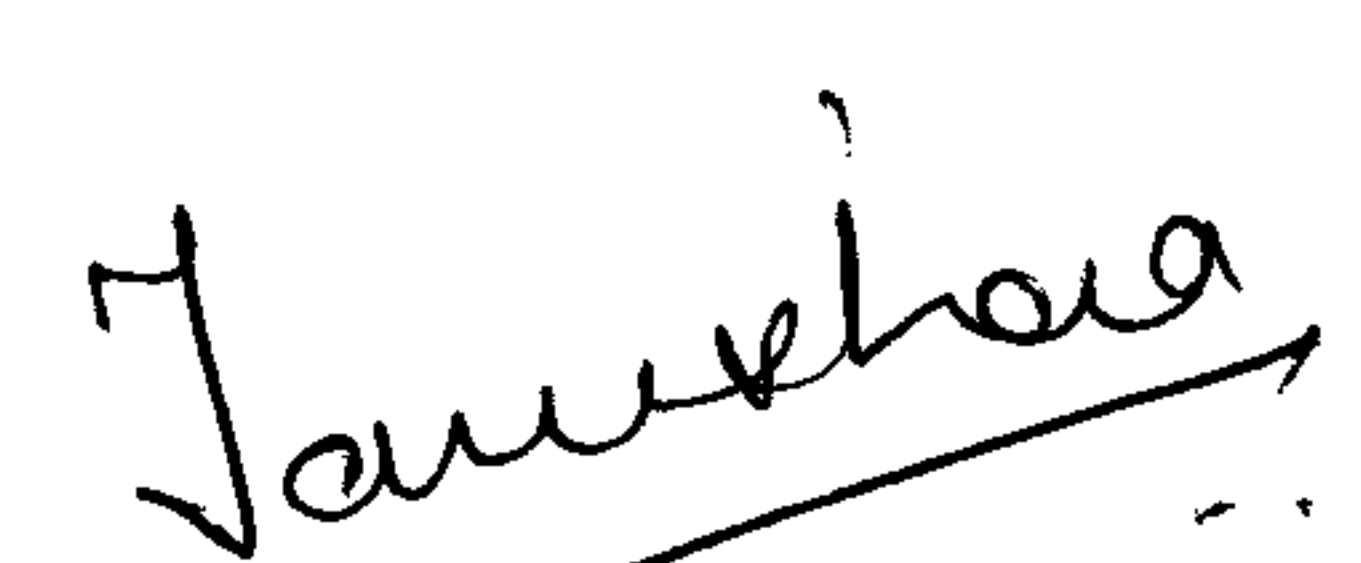
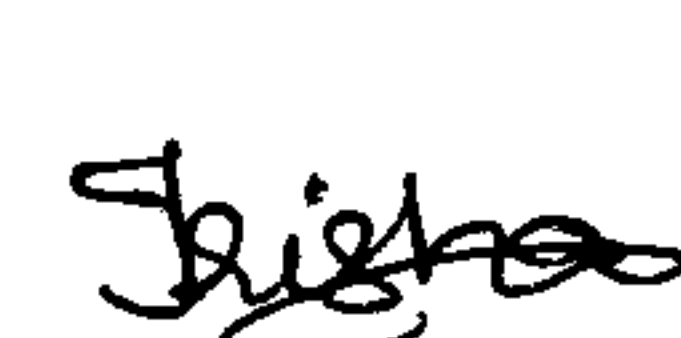
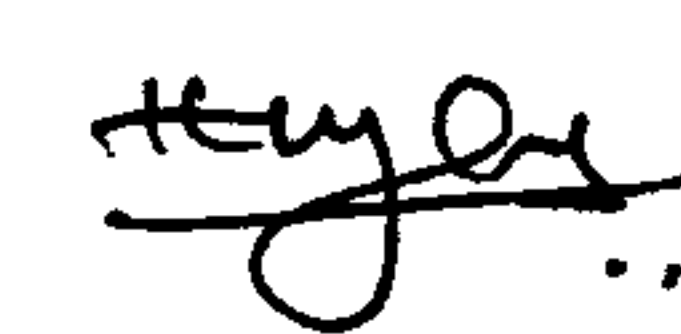
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2018**

Name of the Company: Vortex Ice Cream Pvt. Ltd. & Ors.
V/s.
Vadilal Chemicals Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PAVAN S-GODIAWALA	ADVOCATE	RESPONDENT NO. 3	
2.	Tanisha Khubchandani Krina Parekh for Arjun R. Sheth	Adv. Adv.	Petitioner	
3.	Trisha Baxi Shamik Bhatt for Singh & Co.	Adv.	Respondents No. 1, 2, 5, 6, 7.	
4.	KUNAL J. VYAS	Adv.	Respondent	

ORDER

Learned Advocate Ms. Tanisha Khubchandani with Learned Advocate Ms. Krina Parekh i/b Learned Advocate Mr. Arjun Sheth present for Petitioner. Learned Advocate Mr. Pavan Godiawala present for Respondent no. 3. Learned Advocate Mr. Shamik Bhatt with Learned Advocate Ms. Trisha Baxi present for Respondents no. 1, 2, 5, 6 and 7. Learned Advocate Mr. Kunal Vyas present for Respondent.

Purshis filed stating that parties are moving in the directions of settlement.

At request of both parties.

List the matter on 28.02.2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 13th day of February, 2018.